

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD.

C.P.No.62 of 1997

In
(O.A.No.435 of 1993)

Date of Order :- 12.9.97.

Between:

K. Hanumantha Rao Applicant.

And,

Union of India represented by -

1. Sri M.V.Bhaskar Rao,
Chief General Manager,
Telecommunications,
Hyderabad.

2. Sri Surya Sree Ramulu,
General Manager,
Telecommunications,
Suryalok Complex,
Hyderabad.

.... Respondents.

Counsel for the Applicant - Mr. K.S.R.Anjaneyulu.

Counsel for the Respondents-Mr. V.Bhimanna.

Coram:

The Hon'ble Mr.R.Rangarajan, Member(Admn.)

The Hon'ble Mr.B.S.Jai Parameshwar, Member(Judl.)

O R D E R (ORAL)

(As per Hon. Mr. R. Rangarajan, Member (Admn.))

1. Heard Mr. Suryanarayana for Mr.K.S.R.Anjaneyulu for the applicant and Mr. V.Bhimanna for the respondents.
2. The O.A.No.435/93 was disposed of with the following directions :-

" In the result, we find merit in the O.A. It is allowed. The respondents are directed to treat the applicant as having been selected to the post of JTO against 29th vacancy for the Andhra Pradesh Circle at the examination in question in this case and the respondents shall assign seniority and give other consequential benefits in the matter of pay and allowances etc.

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due to the applicant on the footing that he had qualified against the 29th vacancy at the given selection."

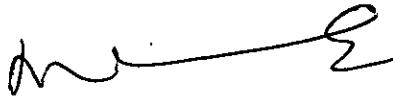
3. The respondents submit that the applicant was selected to the post of JTO against the 29th vacancy in the Andhra Pradesh Circle and he has also been interpolated in the select panel but the only consequential benefits, such as, fixation of his pay and arrears, if any, thereto have to be paid to him. The respondents submit that they are preparing the gradation list and on that basis pay fixation will be done and arrears will be given and that the said compliance will take some time as the gradation is yet to be finalised.

4. The learned counsel for the applicant submits that the applicant will be satisfied if his pay fixation has been done on par with his juniors who were selected and his arrears are paid to him forthwith. Learned counsel for the respondents submits that the applicant's pay will be fixed at par with his juniors in the select list and arrears will be paid within a period of thirty days from today.

5. In view of the above submissions, the C.P. is closed. The respondents shall ensure that the pay fixation of the applicant is done within the stipulated period and arrears paid to him.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

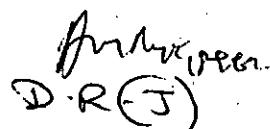
12.9.97


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated the 12th Sept. 1997.

Dictated in the open Court.

DJ.


Anil Venkatesh
D.R. (J)

Off
29/9/97

(6)

In the CAT, Hyderabad.

The Hon'ble Shri. Ranjeet Singh, M(A)

And

the Hon'ble Shri. C. S. Venkateswaran, M(T)

dt 12/8/97

: order/judgment

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Allowed. ex closed.

Off.

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